

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.953

TO BE ANSWERED ON THE 21ST JULY, 2017

IMPLEMENTATION OF SEVENTH PAY COMMISSION REPORT

953. SHRI ARVIND SAWANT:
SHRIMATI REKHA VERMA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether there has been a delay in implementation of Seventh Pay Commission Report for Armed Forces Personnel and if so, the reasons therefor; and
- (b) the present status of amendment and balance payment of arrears of retired personnel of armed forces and implementation of Seventh Pay Commission Report?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE
रक्षा राज्य मंत्री (डा. सुभाष भामरे)

(a) Based on the recommendations of 7th Central Pay Commission and due consultation and examination by the Empowered Committee of Secretaries and consideration by the Government, the following notifications have been issued and published on the website of Department of Defence:

- (i) Issue of Armed Forces Pay Rules / Regulations, 2017 (for both Officers & JCOs / ORs) dated 3rd May 2017 and amendments thereto dated 6th July 2017 and 14th July 2017 respectively.
- (ii) Issue of Non-Combatant (Enrolled) of Air Force Pay Rules, 2017 dated 30th June 2017.
- (iii) Issue of Military Nursing Service Pay Rules, 2017 dated 14th July 2017.

(b) Orders for revision of pension / family pension with a multiplication factor of 2.57 to existing pension of pre-2016 retirees Defence Pensioners have been issued and all Pension Disbursing Agencies have implemented the order and released the arrears to pre-2016 Defence pensioners / family pensioners.
